

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-OCW-173/2020****IN****Writ Petition No.688/2019**

Mr. Ganpat Pandurang Gaonkar ... Applicant/Petitioner

**Versus**

State of Goa &amp; Ors. ... Respondents

Mr. Deepak Gaonkar, Advocate for the Applicant/Petitioner.

Mr. M. Salkar, Government Advocate for the State.

Coram:- M.S. SONAK &  
SMT. M. S. JAWALKAR, JJ.

Date:- 4<sup>th</sup> November, 2020

**P. C.:**

Considering the order dated 05.08.2019 we fix this petition for final disposal in the week commencing from 07.12.2020. In case the pleadings are not complete, the parties to complete the pleadings by the said date.

2. According to us, the interim relief now pressed for was not granted at the time of admission of the Writ Petition. Besides, now the grant of interim relief would virtually amount to grant of final relief. Accordingly, no relief can be granted in this application seeking interim reliefs.

3. This application is dismissed, however, the main writ petition is posted for final disposal in the week commencing from 07.12.2020.
  
4. This application is accordingly dismissed.

***SMT. M. S. JAWALKAR, J.***

***M. S. SONAK, J.***

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